CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 13th day of January, 2005.



QUORUM : HON. MR. D. R. TIWARI, A.M.

O.A. No. 1672 of 2004

Aziz Ahmad, aged about 51 years, S/O Shri Naseen Mohammad, N/O 688, Kundpatha, Nandanpura, C/O Zarar Ahmad, Jhansi.

Counsel for applicant : Sri S.M.Ali.

Versus.

- 1. Union of India through General Manager, North Central Railway, Allahabad.
- Divisional Hailway Manager, North Central Hailway,
 Jhansi..... Respondents.

Counsel for respondents : Sri K.P. Singh.

ORDER (ORAL)

BY HON. MR. D. R. TIWARI, A.M.

By this O.A. filed under section 19 of the A.T. Act the applicant has sought a direction to the Respondents to screen and absorb the applicant against the existing vacancy in class-IV Group 'D' cadre.

- I have heard counsel for the parties, considered their submissions and perused the pleadings.
- 3. Counsel for the applicant submitted his point of views and also drawn my attention to para 3 of Hule 2006 of IREM which speaks of relaxation of age limit. Sri K.P. Singh submitted that the prayer for screening/retularisation/absorption is not tenable as the maximum age limit is 40 years and the applicant is obviously more than that. In view of this the application is liable to be dismissed.
- 4. Accordingly, the O.A. is dismissed, with no order as to costs.

A.M.